considered for inclusion in the Rolling Plan, 1978—83. Implementation of the scheme will, however, depend upon the availability of financial allocations and relatives priorities.

Vehicles with Police Crime Branch and Control Room in Delhi

7374. SHRI K. RAMAMURTHY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Capital's Police Crime Branch has only half-a-dozen vehicles and the control room only 26 vans for patrolling out of which more than 15 vans have become decrepit;

(b) whether there have been repeated requests in vain for more patrolling vans; and

(c) if so, how do Government propose to tackle the worsening law and order situation in Delhi without proper patrolling?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) The crime branch has at its disposal 26 vehicles. 84 vehicles have been sanctioned for the Police Control Room out of which 7 have been condemned

(b) 34 vehicles were sanctioned in January, 1976 as part of the modernisation scheme of the Control Room Requests for additional requirements are considered on merits having regard to financial constaints

(c) To keep the crime under check, patrolling is being done by the Control Room vehicles and is supplemented by the foot and mobile patrolling by the district police Some additional force from the Delhi Armed Police is also being made available to the district police for day and night patrolling. 289 motorcycles are being utilised for patrolling. In addition, mounted police are being used for patrolling in rural areas. The strength of the mounted police has also been recently increased.

विद्युत् चालित करघों का कार्यकरण

7375. **श्री ईश्वर चौधरी :** क्या उद्योग मत्री यह बताने की कृपा करेगे कि .

(क) क्या देश भर मे विद्युत चालित करघो के सुचारु कार्यकरण के सुनिश्चित करने के लिए कोई मार्गदर्शी सिद्धान्त निर्धारित किये गये है ,

(ख) उन राज्यो के नाम क्या है, जहा पर से छूट न दिए जाने के कारण बडी सख्या में विद्यु तचालित करघें बन्द हो गये है और क्या सरकार का विचार उन राज्यो को कर से छूट देने का है जो इसके इच्छुक है,

(ग) यदि हा, तो इस बारे मे कितना समय लगने की सम्भावना है ; और

(घ) यदि नही, तो इसके क्या कारण है ?

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आभा मयती) :(क) जी, नही । किन्तु सूती वस्त्र (नियत्रण) आदेश, 1948 और वस्त्र विद्युत, चर्खों द्वारा उत्पादन) नियत्रणाधीन आदेश, 1956 देश मे विद्युत चालित करघो की स्थापना और उनके चलाने को विनियमित करते है ।

(ख) किसी भी राज्य सरकार से अभी तक विद्युत चालित करघो के बडे पैमाने पर बन्द होने की सूचना नही मिली हैं । कर की छूट देने का प्रश्न नही उठता ।

(ग) और (घ). प्रश्न ही नही उठते ।